

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102
IB-721/ND/2021
New IA/5864/2022

IN THE MATTER OF:

Utsav Securities Pvt. Ltd.

Vs.

VA Realcon Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 05.12.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mohd Nazim Khan, RP with Mr. Shubham Agarwal

ORDER

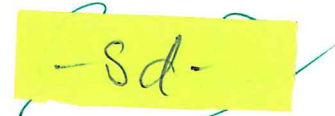
IA/5864/2022:-

Heard the submissions made by the Resolution Professional who appeared in person. This is an application under Section 30(6) of IBC read with Section 31 of IBC, 2016 read with Regulation 39(4) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for approval of Resolution Plan. Before considering the Resolution Plan, this Tribunal directs the Resolution Professional to file a short affidavit regarding his examination under Section 29A as well as to place the Valuation Reports of the Corporate Debtor before this Adjudicating Authority. List the matter on **22.12.2022**.



**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Amit Tiwari



**(P.S.N. PRASAD)
MEMBER (J)**